

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD

Division Bench
Court - I

APPEAL No. ST/1796/2010

*(Arising out of **Orders-in-Appeal** No. 62/2009(H-III)ST & 25/2009 (H-III) (D) ST,
dated 14.12.2009 passed by CCCE&ST (Appeals-III), Hyderabad.*

CCE, CC, Hyderabad-III

..

APPELLANT

Vs

ANANDA RAO RAMISETTY

..

RESPONDENT

Appearance

Shri N. Bhanu Kiran, Asst. Commissioner/AR for the Appellant.

Shri G. Natarajan, Advocate for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 27.12.2018

Date of Decision: 27.12.2018

FINAL ORDER No.A/31637/2018

[Order per: Mr. M.V. Ravindran)

1. This appeal is directed against Orders-in-Appeal Nos. 62/2009(H-III)ST & 25/2009 (H-III) (D) ST, dated 14.12.2009.

2. After hearing both sides, we find that appeal filed by Revenue is contesting only the amount which has been set aside by the first appellate authority, which is less than Rs. 20.00 lakhs and is less than the threshold to be contested under litigation policy and both sides agree to it.

3. Accordingly, appeal stands dismissed in pursuance of the new Litigation Policy.

(Dictated and pronounced in open Court on 27.12.2018)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)